

(c) For the past few years, the Government has been following the principle of having one passport office in each State, unless the number of passport applications from that State is too small to justify expenditure on opening a passport office in that State.

The criteria for opening a second passport office in a State has been that the number of applications received in the existing passport office exceeds 1 lakh applications per annum.

#### Sainik Schools in Andhra Pradesh

8483. SHRI C. SAMBU : Will the Minister of DEFENCE be pleased to state :

(a) the number of Sainik Schools with students studying in Andhra Pradesh;

(b) whether there is any proposal with the Ministry to set up more Sainik Schools Andhra Pradesh; and

(c) if so, details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) There is one Sainik School in Andhra Pradesh at Korukonda. 505 students were studying in the school as on 31st January, 1986.

(b) and (c). A Sainik School is established on the specific request of a State Government as the entire capital expenditure and a major portion of the recurring expenditure of the school has to be borne by the State Government. No request has been received from the Government of Andhra Pradesh for opening a second Sainik School in the State.

12.00 hrs.

MR. SPEAKER : Before the Home Minister makes a Statement, I would like to say one thing. I would like all the Opposition leaders and the Home Minister to come to my Chamber. I would like to have a discussion.

SHRI INDRAJIT GUPTA (Basirhat) :  
When, Sir ?

MR. SPEAKER : Just now, after the Statement.

12.01 hrs.

#### STATEMENT RE : DEVELOPMENT IN PUNJAB

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND HOME AFFAIRS (SHRI P.V. NARASIMHA RAO) : Sir, A small group of persons, styling themselves as 5-Member Panthic Committee, made an announcement of so-called 'Khalistan' from the Golden Temple Complex, Amritsar yesterday. This is a grave matter. We are determined to deal with it sternly. No part of our territory will be allowed to be used for secessionist activity.

This anti-national act has already been denounced by responsible leaders and organisations of the Sikh community in the Punjab and elsewhere in India.

The Government of Punjab is pursuing firm action to deal with the situation. We are in constant touch with them. We are extending to the State Government all the assistance and support they require.

12.02 hrs.

#### PAPERS LAID ON THE TABLE

[English]

Annual Report and Review on the Working of Indian Science Congress Association Calcutta for 1984-85

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1984-85 along with Audited Accounts.

(2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1984-85.

[Placed in Library. See No. LT-2592/86]

### MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 23rd April, 1986, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.03 hrs.

### PUBLIC ACCOUNTS COMMITTEE

[English]

Thirty-Fourth, Forty-Seventh and Forty-Eighth Reports

SHRI GIRDHARI LAL VYAS (Bhitwara) : I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :—

(1) Thirty-Fourth Report on Para 2.13 of the Report of the Comptroller and Auditor General of India for

the year 1982-83—Union Government (Civil) Indirect Taxes relating to Union Excise Duties—Price not the sole consideration for sale.

(2) Forty-Seventh Report on Para 16 of the Report of the Comptroller and Auditor General of India for the year 1983-84, Union Government (Defence Services) relating to Avoidable/Unnecessary Imports.

(3) Forty-Eighth Report on Action Taken by Government on the recommendations contained in their 203rd Report (7th Lok Sabha) relating to Incorrect valuation of unquoted equity shares and effect of change of previous year.

### PUBLIC ACCOUNTS COMMITTEE

[English]

#### Statements

SHRI RAJ MANGAL PANDE (Deoria) I beg to lay the following statements (Hindi and English versions) of the Public Account Committee :

- (i) Statement showing action taken by Government on the recommendations contained in Chapter I of 187th Report (Seventh Lok Sabha) on Replacement of Assets on the Railways, Rolling Stock, Purchases and Stores, Works and Earnings.
- (ii) Statement showing action taken by Government on the recommendations contained in Chapter I of 6th Report (Eighth Lok Sabha) on Conversion of Viramgam-Okha-Porbandar Section.

### ESTIMATES COMMITTEE

[English]

Thirty-third Report and Minutes

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Thirty-